The 26th April 1963

No.LJL.20/63.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 23rd April, 1963)

ASSAM ACT No.VIII OF 1963

THE ASSAM COURT-FEES (AMENDMENT) ACT, 1963

(As passed by the Assembly)

[Published in the Assam Gazette Extraordinary, dated the 26th April, 1963]

An Act

further to amend the Court-Fees Act, 1870, in its application to Assam.

Preamble

WHEREAS it is expedient further to amend the Act VII Court-Fees Act, 1870, hereinafter called the principal of 1870. Act, in its application to Assam, in the manner hereinafter appearing.

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:-

Short title, commence-

1. (1) This Act may be called the Assam Courtextent and Fees (Amendment) Act, 1963.

- (2) It extends to the whole of Assam.
- (3) It shall come into force with effect from the First day of April, 1963.

Amendment of Schedules I and II of Act VII of 1870.

2. In the principal Act-

(1) In Schedule I, for articles number 6, 7, 8 and 9 the following shall be substituted, namely:-

Number

Proper Fee

"6. Copy or translation of a judgment or order not being, or having the force of, a decree.

- When such judgment or order is passed by any Civil Court other than a High Court, or by the Presiding Officer of any Revenue Court or Office, or by any other Judicial or Executive Authority-
- (a) If the amount or value One of the subject-matter is rupec. fifty or less than fifty rupces.
- Two (b) If such amount or value exceeds fifty rupees. rupees.

When such judgment or Four order is passed by a High rupees.

Court.

7. Copy of a decree or order having the force of a decree.

- When such decree or order is made by any Civil Court other than a High Court, or by any Revenue Court—
- (a) If the amount or value of Two the subject-matter of the rupees. suit wherein such decree or order is made is fifty or less than fifty rupees.
- (b) If such amount or value Three exceeds fifty rupees. rupees.

When such decree or order is Seven made by a High Court. rupees and fifty naye paise.

- 8. Copy of any document liable to stamp-duty under the Indian Stamp Act, 1899, when left by any party to a suit or proceeding in place of the original withdrawn.
- (a) When the stamp-duty The amount Act II of 1899. does not exceed one rupee. chargeable on the original.
- (b) In any other case.

One rupee.

9. Copy of any revenue or judicial proceeding or order not otherwise provided for by this Act, or copy of any account, statement, report or the like, taken out of any Civil or Criminal or Revenue Court or Office, or from the office of any chief officer charged with the executive administration of a Division.

For every three hundred and One rupce." sixty words or fraction of three hundred and sixty words.

(2) For Schedule II, the following shall be substituted, namely:-

"(Schedule II.—Fixed fees)

SCHEDULE II

Fixed Fees

Number

Proper Fee

petition.

1. Application or (a) When presented to any offi- Fifty nave paise. cer of the Customs or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subjectmatter of such application relates exclusively to those dealings; or

when presented to any Muni-cipal Board or other local authority constituted under any Act for the time being in force for the conservancy or improvement of any place, if the application or petition relates solely to such conservancy or improvement; or

when presented to any Civil Court other than a principal Civil Court of original jurisdiction, or to any Court of Small Causes constituted under Act No. 11 of 1865 or under Act No. 16 of 1868, section 20 or to a Collector or other officer of revenue in relation to any suit or case in which the amount or value of the subject-matter is less than fifty rupees; or

when presented to any Civil, Criminal or Revenue Court, or to any Board or executive officer for the purpose of obtaining a copy or translation of any judgment, decree or order passed by such Court, Board or officer, or of any other document on record in such Court or Office.

1. Application petition-contd.

er(b) When presented to a Regional Transport Authority or State fifty naye paise. Transport Authority containing a prayer for permits for Contract Carriage, Stage Carriage, Private Carrier or Public Carrier or for any other purpose.

(c) When containing a complaint or charge of any offence other than an offence for which police-officers may, the Criminal Prounder cedure Code, arrest without warrant and presented to any Criminal Court; or

when presented to a Civil, Criminal or Revenue Court, or to a Collector, or any revenue officer having jurisdiction equal or subordinate to a Collector, or to any Magistrate in his executive capacity, and not otherwise provided for by this Act; or to deposit in Court revenue or rent; or

for determination by a Court of the amount of compensation to be paid by a landlord to his tenant; or

when presented to a collector or other officer making a settlement of land revenue, or to a Board of Revenue, or a Commissioner of Revenue, relating to matters connected with the assessment of land or the ascertainment of rights thereto or interest therein, if presented previous to the final confirmation of such settlements; or

when presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subjectmatter of the application or relates exclupetition sively to such engagement.

Seven rupees and

In the case of a complaint or charge of an offence presented to a criminal court or in the case of an application or petition presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, when the subjectmatter of the application or petition relates exclusively to engagement one rupee and fifty naye paise and in cases other rupce.

petition-concld.

1. Application or (d) When presented to a Chief Three rupces. Commissioner or other Chief Controlling Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any chief officer charged with the executive administration of a Division and not otherwise provided for by this Act.

(e) When presented to a High Six rupees. Court.

(f) When presented to any officer containing prayer for settlement of fishery, ferry, forest produce, forest mahals, elephant mahals, or an offer giving terms for acceptance of Government for any construction or an application for a permit or license to deal in controlled commoditities.

Seven rupees and fifty naye paise.

- (g) When presented to an Appropriate Revenue Authority for demarcation of land-

(i) when the area of such land Two rupees. does not exceed one hectare;

(ii) for each subsequent area One rupec. of one hectare or part thereof.

records may be called for from another Court.

1A. Application to When the Court grants the One rupee and any Civil Court that application and is of opinion fifty naye paise that the transmission of such records involves the use of the post.

in addition to any fee levied on the application under clause (e) or clause (e) of Article 1 of this Schedule.

2. Application for leave to sue as a pauper.

leave to appeal as trict Court. a pauper.

One rupes

- 3. Application for (a) When presented to Dis. Two rupees.
 - (b) When presented to a Com. Three rupees. missioner or a High Court.

4

5. Plaint or memorandum of appeal in a suit to establish or disprove a right of occupancy.

6. Bail-bond or other instrument of obligation given in pursuance of an order made by a Court or Magistrate under any section of the Code of Criminal Procedure, 1898, or the Code of Civil Procedure, 1908 and not otherwise provided for by this

7. Undertaki n g under section .49 of the Indian Divorce Act, 1869.

8.....

9......

10. Mukhtarnama or Wakalatnama.

One rupee,

ActaV of 1898

Act V of 1908

Act IV of 1869

When presented for the conduct of any one case—

(a) to any Civil or Criminal
Court other than a High
Court, or to any Revenue
Court, or to any Collector
or Magistrate, or other
executive officer except such
as are mentioned in clauses
(b) and (c) of this Number (b) and (c) of this Number;

One rupee.

ma or Wakalatnamaconcld.

10. Mukh tarna- (b) to a Commissioner of Two rupees a or Wakalatnama- Revenue, Circuit or Cus- and fifty naye toms or to any officer paise. charged with the executive administration of a Division, not being the Chief Revenue or Executive Authority;

(c) to a High Court, Chief Five rupces. Commissioner, Board of Revenue, or other Chief Controlling Revenue or Executive Authority, or/ an appellate authority prescribed under the Motor Vehicles Act, 1939 or to an appellate authority prescribed under the Assam Sales Tax Act, 1947.

Act IV of 1939

Assam XVII of 1947

of appeal when the appeal is not from a decree or an order having the force of a decree, and is presented.

11. Memoran d u m (a) to any Civil Court other Three rupees. than a High Court, or to any Revenue Court or executive officer other than the High Court or Chief Controlling Revenue or Executive Authority except an authority specified in clause (b);

(b) to an Excise appellate Fifteen rupees. authority under Rule 340 of the Assam Excise Rules;

(c) to a High Court or Chief Ten rupees. Commissioner, or other Chief Controlling Execu-tive or Revenue Authority except an authority pres-

cribed in clause (b);

(d) to an Excise Appellate
Authority under Rule 341 of the Assam Excise Rules;

(e) to a High Court in miscel- Fifteen laneous revenue matters supees. except (f) below or to an appellate authority pres-cribed under the Motor Vehicles Act, 1939; and

Fifty rupees.

of 1939

Number	manus manus pagaman	Proper Fce
) of The rupes one and file wave free gains	f) to a High Court in appeal and revision matters aris- ing out of settlement of fisheries—	es es estático de es detello V de esc Alban
	(i) when the bid money is below ten thousand	Fifteen rupees.
· Assignment that	rupees; (ii) when the bid money is above ten thousand rupees but below twenty	Twenty-five rupees.
	thousand rupees; (iii) when the bid money is above twenty thousand rupees.	Thirty rupees.
12 Caveat	min malages ma	Ten rupees.
13. Applic at i on under Act No. 10 of 1859, section 26, or		Five rupees.
Bengal Act No. 6 of 1862, section 9, or Bengal Act No. 8 of 1869, section 37.		o marrial (1)
14. Petition in a suit under the Native Converts' Marriage Dissolution Act, 1866.		Five rupees Act XXI of 1866.
15		
16	elli (Telinu pir odus Komazia den 10	
17. Plaint or memorandum of appeal in each of the following suits:—		,
(i) to alter or set aside a summary decision or order of any of the Civil Courts not	er control of the con	
established by Letters Patent or of any Revenue Court;		Fifteen rupees.

(ii) to alter or can-cel any entry in a register of the names of-proprietors of reve-nue-paying estates;

Number	description of the party of the	Proper Fee	
(iii) to obtain a de- claratory decree where no consequential re- lief is prayed;		T wenty rupees.	
(iv) to set aside an award;		Fifteen rupees.	
(v) to set aside an adoption;		Twenty rupees.	
(vi) every other suit where it is not possible to estimate at a money-value the		Fifteen rupees.	
subject-matter in dis- pute, and which is not otherwise provided for			
by this Act. 18. Application under section 14 or section 20 of the	When presented to a Munsiff's Court.	Fifteen rupees.	
Indian Arbitration Act, 1940, for a direction for filing an award or for an order	When presented to any other Court.	Fifty rupees.	Act X of 1940.
for filing an agree- ment. 19. Agreement in writing stating a ques- tion for the opinion of the Court under the Code of Civil Proce- dure, 1908.	•	Fifteen rupees.	Act V of 1908.
20. Every petition under the Indian Divorce Act, 1869, except petitions under section 44 of the same Act, and every memorandum of appeal under section 55 of the same Act.	•••••	Twenty	Act IV of 1869.
21. Plaint or memorandum of appeal under the Parsi Marriage and Divorce Act, 1865.	••••	Twenty rupees.	Act XV of 1865."
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R. C. CHAUDHURI, Jt. Secy. to the Govt. of Assam, Law Deptt.